

**E.P.F. amount accumulated for non-completion of stipulated period of Service**

5550. SHRI N. K. SANGHI : Will the Minister of LABOUR be pleased to state :

(a) the total amount accumulated in the Employees' Provident Fund account as on 31st March, 1973 on account of non-payment of full percentage of employer's contribution to the employees leaving service before the stipulated period of 15 years of service;

(b) the amount lying unclaimed even after three years of receipt of termination orders of service of the employees from the employers in form No. 10; and

(c) how does Government propose to deal with the above two types of unclaimed accumulations?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have intimated as under :

(a) Rs. 799.50 lakhs.

(b) Rs. 217.11 lakhs as on March 31, 1973.

(c) The amount mentioned at (a) is utilised (i) for making full payment of employee's share of contribution to the outgoing members or their nominees/heirs when the employer of an unexempted establishment fails to remit to the Fund whole or part of the contribution deducted from the wages of the members, and (ii) for affording financial assistance to the nominees/heirs of the deceased members of unexempted establishments whose monthly pay does not exceed Rs. 500.00 at the time of death and whose provident fund accumulations fall short of Rs. 750.00 so that a minimum payment of Rs. 750.00 is assured.

The accumulation in the unclaimed deposit account mentioned at item (b) cannot be utilised for any purpose other than making payment to the concerned members or their nominees/heirs as the case may be, as and when the claims are received.

**Payment of E.P.F. dues of workers**

5551. SHRI N. K. SANGHI : Will the Minister of LABOUR be pleased to state :

(a) whether while disbursing the Employees' Provident Fund contributions, only such amounts as are actually credited to the respective accounts of the employees are paid, while such of the contributions collected from the employees but misappropriated by the employers are not considered as having been contributed by the employees and are therefore not taken into account when disbursing the contributions; and

(b) whether Government would consider to make full payments to the employees and see that they are not made to suffer for the default and criminal acts of the employers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have reported as under :—

(a) Provident Fund claims are settled by taking into consideration not only the contributions remitted to the Fund by the employers but also the employees' share of contributions deducted from their wages but not remitted to the fund.

(b) A proposal to make payment of the employer's share of contribution also, in arrear, in respect of the establishments going into liquidation, is under consideration.

**Appointment of Joint Secretary in Department of Supply as D.G., I.S.M., London**

5552. SHRI RAMJI RAM : Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether one Joint Secretary in the Department of Supply, who is retiring within two years, has sought the clearance of the Ministry of Finance for being posted as Director General, India Supply Mission, London;

(b) whether this Joint Secretary's case has been recommended by the Secretary, Ministry of Supply and if so, whether such a recommendation is based on any precedent in the Department of Supply;

(c) whether this foreign posting will have the effect of extending date of retirement by one year or so involving